

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
MUMBAI**

REGIONAL BENCH – COURT NO.405

Service Tax Appeal No. 88876 of 2018

(Arising out of Order-in-Original No. 16 to 18/COMMR/(Dr. KNR)/CGST & CEX/MC/2018-19 dated 20.06.2018 passed by the Commissioner of CGST & Central Excise, Mumbai)

M/s DCB Bank Ltd.

.....Appellant

6th Floor Tower A Peninsula
Business Park Senapati Bapat
Marg, Lower Parel
Mumbai, Maharashtra-400013

VERSUS

C.C.G.ST., Mumbai Central

.....Respondent

Null 4th floor, C.Ex. Building, Churchgate,
Mumbai, Maharashtra-400020

APPEARANCE:

Mr. T. Vishwanathan, Advocate for the Appellant
Mr. S.B. Mane, Assistant Commissioner Authorised Representative for the Respondent

CORAM:

HON'BLE MR. AJAY SHARMA, MEMBER (JUDICIAL)

FINAL ORDER NO. A/85507/2020

Date of Hearing: 02.03.2020

Date of Decision: 02.03.2020

PER: AJAY SHARMA

Learned Counsel for the Appellant submits that the Appellants have applied under the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 with the Competent Authority and the said authority has already issued a discharge certificate in the form of SVLDRS-4 for full and final settlement of tax dues under Section 127 of the

Finance Act, 2019 r/w Rule 9 of the Sabka Vishwas (Legacy Dispute Resolution) on 22.02.2020.

2. In view of the above, the Appeals filed by the Appellant before this Tribunal ceases to exist and are accordingly dismissed as deemed to be withdrawn.

(Order pronounced in the open Court)

(Ajay Sharma)
Member (Judicial)

sb